IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI PRINCIPAL BENCH

(IB)-300(PB)/2017

IN THE MATTER OF:

M/s. Aditi Engineering Vs.

....

Applicant/petitioner

Tecpro Engineers Ltd.

... Respondent

Order under Section 9 of Insolvency & Bankruptcy Code, 2016

Order delivered on 10.10.2017

Coram:

CHIEF JUSTICE (Retd.) M.M.KUMAR Hon'ble President

Ms. Deepa Krishan Hon'ble Member (T)

For the Petitioner/Applicant :

Mr. Pawan Mathur, Adv.

For the Respondent

Mr. Aditya Raina, Adv.

ORDER

Learned Counsel for the petitioner has read out to us the reply of the respondent-Tecpro Engineers Ltd. dated 18.01.1015 acknowledging the payment of outstanding dues wherein respondent has promised to make payment after May, 2015 onwards. It is *prima facie* satisfies the provisions of Limitation Act as petition is filed within three years.

Learned Counsel for the respondent however, requests for some time to file reply. Let the reply be filed within 10 days with a copy in advance to the Counsel for the petitioner.

Contd....2/-

It will however, be open to the respondent to take the plea of limitation although we have expressed a *prima facie* view while recording arguments on behalf of the petitioner.

Rejoinder, if any, be filed within a week thereafter with a copy in advance to the Counsel opposite.

List the matter for arguments on 7th November, 2017.

(CHIEF JUSTICE M.M.KUMAR)
PRESIDENT

(DEEPA KRISHAN)
MEMBER(TECHNICAL)

10.10.2017 V. Sethi